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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELH**

M.A. NO.105/2023

IN

ORIGINAL APPLICATION NO. 365/2021

IN THE MATTER OF:

SHAMSHER SINGH

APPLICANT

VERSUS

GOVT. OF NCT OF DELHI &ORS

RESPONDENTS

INDEX

Sl. No.	Particulars	Pages
1.	Status Report Of Trapping Of Drains Discharging Into Barapullah Drainage Basin On Behalf Of Respondent – Delhi Jal Board With Affidavit	1-11
2.	Annexure-P/1 :-True copy of the order dated 09.09.2025 passed by this Hon'ble Tribunal in M.A. No. 105/2025	12-14
3.	Annexure-P/2 :-True copies of the communications dated 17.11.2025, 18.12.2025 and 05.01.2026	15-17
4.	Annexure-P/3 :-True copy of the Reminder-I letter	18

1012

bearing No. DJB/EE(C)-28/2026/D-327 dated 05.01.2026
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Date:02/02/2026

THROUGH

Place: New Delhi



Priyanka swami
Advocate
Standing Counsel For DJB
F-13, Jangpura, New Delhi 110014

1013
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
M.A. NO.105/2023
IN
ORIGINAL APPLICATION NO. 365/2021

IN THE MATTER OF:

SHAMSHER SINGH

APPLICANT

VERSUS

GOVT. OF NCT OF DELHI &ORS

RESPONDENTS

**STATUS REPORT OF TRAPPING OF DRAINS DISCHARGING INTO
 BARAPULLAH DRAINAGE BASIN ON BEHALF OF RESPONDENT –
 DELHI JAL BOARD WITH AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

I, Sh. Bhupesh Kumar, S/o Sh. R.P. Bhaskar aged about 55 years, presently working as Chief Engineer (SDW), Delhi Jal Board, GNCTD, Jhandewalan, Karol Bagh, New Delhi-110005, do hereby verify that the contents of the above Status Report are true and correct to my knowledge and belief and that nothing material has been concealed therefrom.



[Handwritten Signature]

BHUPESH KUMAR
 Chief Engineer (SDW)
 Delhi Jal Board
 (Govt. of NCT of Delhi)
 Varunalaya Phase-II, Karol Bagh
 New Delhi-110005

1015

JJ Cluster (JJC) drains falling within the Barapullah Drainage Basin. It is submitted that out of the said 10 JJC drains, 02 JJC drains, namely Shri Ram Camp and Madrasi Camp, have already been successfully trapped into the Delhi Jal Board sewer network and therefore do not require any further action. In respect of the remaining 08 JJC drains, a joint survey was conducted by officials of DJB and DUSIB, during which DUSIB expressed its inability to provide sewerage from the JJ clusters at a single discharge point for further trapping into the DJB sewer network. In view of the aforesaid constraint and in order to ensure that untreated sewage does not enter the storm water drain, DJB is actively exploring the installation of modular/decentralized Sewage Treatment Plants (DSTPs) for the remaining JJ clusters. Suitable locations have been identified and correspondence has been initiated with the concerned land-owning agencies for the said purpose. The JJC-wise status is detailed in the table herein below.



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S. No.	Name of JJC	Status of Drain	Location Identified for Proposed DSTP	Details of Request Letter to Land Owning Agency
1	Shri Ram JJC near Springdale School, DhaulaKuan	Already trapped in DJB sewer network	Not Applicable	Not Applicable
2	Madras Camp	Already trapped in DJB sewer network	Not Applicable	Not Applicable
3	AmbedkarBasti, West Block-II, R.K. Puram	Proposed to be trapped through modular DSTP	Sector-12, R.K. Puram near AmbedkarBastiNala, near PWD Office, Ring Road	Letters sent to MCD dated 18.12.2025 and 05.01.2026
4	Leprosy Colony in front of Mohan Singh Market, R.K. Puram	Same as above	Same as above	Same as above
5	Nehru Ekta Camp, Sector-VII, R.K. Puram	Same as above	Same as above	Same as above
6	S.P./J.P. Colony, Sector-6, R.K. Puram	Same as above	Same as above	Same as above
7	Sector-I, R.K. Puram Police Post (Hanuman Camp)	Same as above	Same as above	Same as above
8	Nepali Camp near Bhanwar Singh Camp, VasantVihar	Same as above	Same as above	Same as above



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1017

S. No.	Name of JJC	Status of Drain	Location Identified for Proposed DSTP	Details of Request Letter to Land Owning Agency
9	Sewa Camp behind Police Staff Quarters, VasantVihar Depot, Munirka	Proposed to be trapped through modular DSTP	Same as above	Same as above
10	Shiva Camp, VasantVihar near Petrol Pump	Same as above	Same as above	Same as above

4. That it is respectfully submitted that for the drains requiring action, DJB has already identified of suitable land/locations for setting up modular/decentralized Sewage Treatment Plants (STPs) for trapping of sub-drains so that sewage is treated prior to discharge and no untreated sewage enters the Barapullah Drainage Basin.
5. That in line with the submissions recorded before this Hon'ble Tribunal regarding decentralized treatment, DJB proposes to install modular STPs based on fabricated tanks at appropriate locations, particularly in areas where sewage from JJ clusters flows towards the storm water drain due to topographical constraints. Possibilities for utilization of treated water from such modular STPs are also



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1018

being actively explored, in accordance with environmental norms and best practices.

6. That measurement of sewage flow is an essential component of effective interception and treatment. Accordingly, DJB has already floated a tender for measurement of discharge/flow in the drains, which is due for opening on 02.02.2026. Upon award of the tender, flow measurement will be carried out to enable scientific planning and monitoring of interception and treatment measures.
7. That it is respectfully submitted that the answering Respondent had filed M.A. No. 105/2025 in the present proceedings, inter alia, seeking the

- "b). Direct the Delhi Urban Shelter Improvement Board (DUSIB) to undertake immediate, joint and coordinated action for the physical interception / trapping of the sewage originating in JJ clusters and make it available to DJB at single discharge points so that the tapped discharge can be diverted to sewer networks by DJB;**
- c). Further direct that DUSIB shall file an affidavit / compliance status report before this Hon'ble Tribunal."**

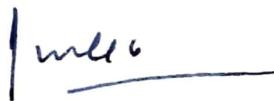


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This Hon'ble Tribunal, vide order dated 09.09.2025, was pleased to issue notice on the said Miscellaneous Application to DUSIB through its Chief Executive Officer. However, despite issuance of notice and the pendency of the said application, no effective response or compliance affidavit has been filed by DUSIB till date, and no concrete on-ground action has been communicated to the answering Respondent. **True copy of the order dated 09.09.2025 passed by this Hon'ble Tribunal in M.A. No. 105/2025 is attached herewith and marked as Annexure P/1**

8. That in compliance with the directions of this Hon'ble Tribunal requiring coordinated and joint action for interception of sewage originating from JJ clusters, the Delhi Jal Board initiated and continuously pursued formal correspondence with the Delhi Urban Shelter Improvement Board (DUSIB), calling upon it to trap sewage from JJ clusters at a single discharge point, after which DJB would connect the consolidated discharge to its sewerage network so as to prevent untreated sewage from entering the Barapullah storm water drain. In this regard, DJB initially addressed DUSIB vide communications bearing reference No. DJB/CEO/2025/D-729 dated 01.09.2025, No. DJB/SE(C)-10/2025/311 dated 24.10.2025, and No.





addressed a Reminder-I communication to the Executive Engineer (Roads), NDMC, calling upon NDMC to furnish the status and maps of drains falling under its jurisdiction, as required in connection with the pending proceedings before this Hon'ble Tribunal. The said communication further sought information, if any, regarding proposals for trapping of such drains at source and proposed coordination through joint inspection with field staff to facilitate effective compliance. The communication evidences DJB's proactive steps to secure inter-departmental coordination for identification and interception of drains under NDMC jurisdiction. **True copy of the Reminder-I letter bearing No. DJB/EE(C)-28/2026/D-327 dated 05.01.2026 is attached herewith and marked as Annexure P/3.**

10. That the Respondent-Delhi Jal Board respectfully submits that the steps detailed hereinabove demonstrate continued and bona fide compliance with the directions issued by this Hon'ble Tribunal from time to time. The Respondent undertakes to adhere strictly to the timelines indicated in the present Status Report and to take all further measures as may be necessary to ensure that no untreated

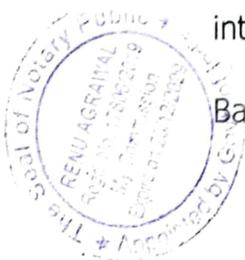


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DJB/EE(C)-28/2025/D-71 dated 29.10.2025, setting out the requirement of interception and coordinated action. Thereafter, in view of the absence of effective on-ground action, DJB issued further communications/reminder letters dated 17.11.2025, 18.12.2025, and 05.01.2026, recording that despite earlier correspondence and a joint survey conducted on 27.11.2025, no effective action plan had been received from DUSIB, and emphasizing that the issue pertains to an ongoing matter before this Hon'ble Tribunal and requires priority compliance. Through the aforesaid correspondence, DJB consistently reiterated that interception of JJ cluster sewage at single discharge points by DUSIB is essential to enable DJB to connect the same to its sewer network and thereby reduce pollution in the Barapullah Drain. **True copies of the communications dated 17.11.2025, 18.12.2025 and 05.01.2026 are collectively attached herewith and marked as Annexure P/2 (Colly).**

9. That it is further submitted that in continuation of the efforts undertaken to identify, intercept and prevent discharge of sewage into storm water drains forming part of the Barapullah Drainage Basin, the Delhi Jal Board, through the Executive Engineer (C)-28,



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sewage is discharged into the Barapullah storm water drain or any other storm water drain.

- 11.** That the Respondent further submits that coordination with all concerned stakeholder agencies, including the Delhi Urban Shelter Improvement Board (DUSIB) and NDMC, is being actively pursued and shall continue to be strengthened so as to ensure effective interception, trapping, treatment and monitoring of sewage in the Barapullah Drainage Basin, in accordance with law and the directions of this Hon'ble Tribunal.
- 12.** That the present Status Report is being filed without prejudice to the rights and contentions of the Respondent and is based on the information presently available. The Respondent craves liberty to place on record additional material, updates or compliance reports as and when further progress is achieved or as may be directed by this Hon'ble Tribunal.
- 13.** That the Respondent assures this Hon'ble Tribunal of its full cooperation and continued commitment to environmental protection and compliance with statutory and judicial mandates, and undertakes to abide by any further directions that may be issued by this Hon'ble Tribunal in the present matter.



Renu Agrawal



[Signature]
DEPONENT
 BHUPESH KUMAR
 Chief Engineer (SDW)
 Delhi Jal Board
 (Govt. of NCT of Delhi)
 Varunalaya Phase-II, Karol Bagh
 New Delhi-110005

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on this 02 day of Feb, 2025

[Signature]
DEPONENT

*Identified by
 Triyanka Swami
 D/478/10.
 I identified the deponent who
 has signed in my presence*

ATTESTED
[Signature]
**NOTARY PUBLIC
 (INDIA)**

02 FEB 2025

BHUPESH KUMAR
 Chief Engineer (SDW)
 Delhi Jal Board
 (Govt. of NCT of Delhi)
 Varunalaya Phase-II, Karol Bagh
 New Delhi-110005

1024 ANNEXURE - 1

Item No. 06

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No.105/2023

In

Original Application No. 365/2021
(IA No. 597/2025)

Shamsher Singh

Applicant

Versus

Govt. of NCT of Delhi & Ors.

Respondent(s)

Date of hearing: 09.09.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None

Respondents: Ms. Priyanka Swami, Adv. with Mr. Kaushal Raj Sharma
(Through VC), CEO, Delhi Jal Board
Ms. Jyoti Mendiratta & Ms. Ananya Basudha, Advs. for GNCTD
Mr. Balendu Shekhar & Ms. Tanisha Samanta, Advs. for DPCC
(Through VC)
Ms. Puja S. Kalra & Mr. Virendra Singh, Advs. for MCD

ORDER

1. Tribunal in the proceedings dated 02.05.2025 had recorded the stand of Learned Senior Counsel for the Delhi Jal Board (DJB) as under:-

“3. In respect of details disclosed at serial nos.5, 6, 7, 8, 9, 10, 11, 13, 14, 15, submission of Senior Counsel for the DJB is that sewage drains of above JJ Clusters will be diverted to Barapullah drain and taken to Okhla STP. It is not in dispute that Barapullah drain is a storm water drain. The Tribunal in the matter of Nizamuddin West Association v Union of India & Ors.; IA No. 537/2023 in OA No. 06/20212 had directed that untreated sewage cannot be discharged in storm water drain. Hence, we find action which has been proposed in respect of the JJ Clusters noted above is contrary to the order of the Tribunal. We require the CEO, DJB, to appear virtually and explain the reasons on the next date of hearing for taking a decision to divert untreated sewage to the storm water drain which runs contrary to the order of the Tribunal.”

1025

2. It is not in dispute that law does not permit the discharge of sewage in the storm water drain. If the discharge of sewage is permitted in the storm water drain and storm water drain is diverted, tapped and taken to the STP then carrying capacity of the storm water drain may be reduced which may result in overflowing of the storm water drain during the monsoon season. During the monsoon, STP may get flooded and untreated sewage may flow to the natural water body and river etc. to which treated water from the STP is discharged.

3. CEO, DJB has appeared virtually and has submitted that on account of slope of 10 JJ Clusters, sewage from those clusters is flowing to the storm water drain. For such areas before the sewage drains meet in Barapullah, decentralized modular STP based on fabricated tanks can be set up. Quantity of sewage flowing from 10 drains be also disclosed.

4. Expeditious steps are required to be taken by all the concerned authorities to prevent discharge of sewage in the storm water drain.

5. I.A. No. 597/2025 has been filed by the Counsel for DJB seeking a direction for joint action by DJB and Delhi Urban Shelter Improvement Board (DUSIB) for Interception of Ten (10) drains out falling into Barapullah Drain. Prayer no. B and C of the IA has been pressed at this stage which read as under:-

- “b) Direct the Delhi Urban Shelter Improvement Board (DUSIB) to undertake immediate, joint and coordinated action for the physical interception / trapping of the sewage originating in JJ clusters and make it available to DJB at single discharge points so that the tapped discharge can be diverted to sewer networks by DJB;*
- c) Further direct that DUSIB shall file an affidavit / compliance status report before this Hon'ble Tribunal.”*

6. Issue notice of this IA to DUSIB through CEO. DJB is directed to effect service of IA upon DUSIB.

1026

7. CEO, DJB appearing virtually has submitted that possibility of adopting *in-situ* treatment of the sewage flowing in Barapullah drain and Defence Colony drain will be explored. However, we are not commenting upon the merit of such proposal at this stage.

8. Virtual presence of CEO, DJB is exempted until further orders.

9. List on 04.11.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

September 09, 2025
M.A. No.105/2023
In Original Application No. 365/2021
(IA No. 597/2025)
JG.

1027

DELHI JAL BOARD: GOVT. OF N.C.T OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(C)-28,
SECTOR-7, R.K.PURAM, NEW DELHI - 110022.

No. DJB/EE(C)-28/2025/ D-315

Dated: 05/01/26

To,
Executive Engineer C-05
DUSIB, 2nd floor
Kilokri 1, Ring Road
Opp. Maharani Bagh
New Delhi -110014

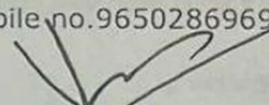
ANNEXURE -2

Subject: - Action plan to trap JJ Cluster in R.K.Puram Constituency under EE(C)-28.

- Ref:- 1. DJB/CEO/2025/D-729 dated 01.09.2025.
2.No.DJB/SE(C)-10/2025/311 dated 24.10.2025.
3.No.DJB/EE(C)-28/2025/D-71 dated 29.10.2025.
4.No.DJB/EE(C)-28/2025/D-145 dated 17.11.2025

In reference to above said letters sent to DUSIB by Delhi Jal Board regarding action plan to trap JJ Clusters in R.K. Puram Constituency, in this regard joint survey with DUSIB and DJB officials has been done on 27.11.2025. DUSIB has send joint inspection report vide letter no. D-479/EE C-5/DUSIB/2025-26 dated 28.11.2025. In this regard during DJB senior Official meeting is has been decided that DUSIB has to trap JJC sewer to one single point after that DJB will connect this single point to its sewer network to reduce pollution in the drain.

In view of above, DUSIB is requested to trap JJC sewer to one single point on priority basis as this is NGT case. In case of any quarry DUSIB officials may contact Sh. Vineet Dwivedi, Executive Engineer, DJB having mobile no.9650286969.


EXECUTIVE ENGINEER(C)-28

Vineet Dwivedi
Executive Engineer (C)-28
Govt of NCT of Dehli
Delhi Jal Board,
Sector-7 R.K. Puram, New Delhi-110022

1028

**DELHI JAL BOARD: GOVT. OF N.C.T OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(C)-28,
SECTOR-7, R.K.PURAM, NEW DELHI - 110022.**

Dated: 18.12.2025

No. DJB/EE(C)-28/2025/D-295 to D-298

To,
Executive Engineer C-05
DUSIB, 2nd floor
Kilokri 1, Ring Road
Opp. Maharani Bagh
New Delhi -110014

Subject: - Action plan to trap JJ Cluster in R.K.Puram Constituency under EE(C)-28.

Ref:- 1. DJB/CEO/2025/D-729 dated 01.09.2025.
2.No.DJB/SE(C)-10/2025/311 dated 24.10.2025.
3.No.DJB/EE(C)-28/2025/D-71 dated 29.10.2025.
4.No.DJB/EE(C)-28/2025/D-145 dated 17.11.2025

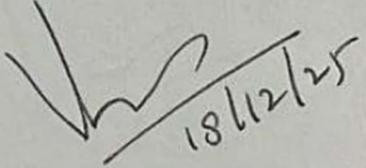
In reference to above said letters sent to DUSIB by Delhi Jal Board regarding action plan to trap JJ Clusters in R.K. Puram Constituency, in this regard joint survey with DUSIB and DJB officials has been done on 27.11.2025. DUSIB has send joint inspection report vide letter no. D-479/EE C-5/DUSIB/2025-26 dated 28.11.2025. In this regard during DJB senior Official meeting is has been decided that DUSIB has to trap JJC sewer to one single point after that DJB will connect this single point to its sewer network to reduce pollution in the drain.

In view of above, DUSIB is requested to trap JJC sewer to one single point on priority basis as this is NGT case. In case of any quarry DUSIB officials may contact Sh. Vineet Dwivedi, Executive Engineer, DJB having mobile no.9650286969.

Sd/-
EXECUTIVE ENGINEER(C)-28

Copy to:

1. SE(C)-10: for information please.
2. ZE
3. Office Copy


18/12/25

EXECUTIVE ENGINEER(C)-28

Vineet Dwivedi
Executive Engineer (C)-28
Govt of NCT of Dehli
Delhi Jal Board,
Sector -7,R.K. Puram, New Delhi-110022

**DELHI JAL BOARD: GOVT. OF N.C.T OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(C)-28,
SECTOR-7, R.K.PURAM, NEW DELHI - 110022.**

No. DJB/EE(C)-28/2025/ D-145 to D-148

Dated: 17.11.2025

To,
Executive Engineer C-05
DUSIB, 2nd floor
Kilokri 1, Ring Road
Opp. Maharani Bagh
New Delhi -110014

Subject: - Action plan to trap JJ Cluster in R.K.Puram Constituency under EE(C)-28.

Ref:- 1. DJB/CEO/2025/D-729 dated 01.09.2025.
2.No.DJB/SE(C)-10/2025/311 dated 24.10.2025.
3.No.DJB/EE(C)-28/2025/D-71 dated 29.10.2025.

In reference to above said letters sent to DUSIB by Delhi Jal Board regarding action plan to trap JJ Clusters in R.K. Puram Constituency but till date no correspondence/action plan has been received from DUSIB till date.

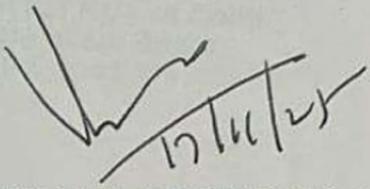
In view of above this is to be done on priority basis as this is NGT case. In case of any quarry DUSIB officials may contact Sh. Vineet Dwivedi, Executive Engineer, DJB having mobile no.9650286969.

Encl: As above

Sd/-
EXECUTIVE ENGINEER(C)-28

Copy to:

1. SE(C)-10: for information please.
2. ZE
3. Office Copy


EXECUTIVE ENGINEER(C)-28

Vineet Dwivedi
Executive Engineer (C)-28
Govt of NCT of Dehli
Delhi Jal Board,
Sector -7, R.K. Puram, New Delhi-110022

1030 ANNEXURE -3

REMINDER-I

DELHI JAL BOARD: GOVT. OF N.C.T OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(C)-28,
SECTOR-7, R.K. PURAM, NEW DELHI - 110022
E-mail: eed102.djb@gmail.com

No. DJB/EE(C)-28/2026/ D-327

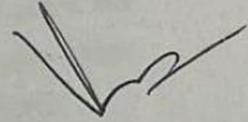
Dated: 05/01/26

To,
Executive Engineer (Roads)
R1-R5 and CP
NDMC
Shaheed Bhagat Singh Place
Gole Market, New Delhi-110001

Subject: - Status/Map of drain under your jurisdiction.

With reference to above said subject please provide the status/map of drains under your jurisdiction as required by NGT case matter. If you have any proposal regarding trapping of these drains at source, kindly intimate undersigned office immediately.

In view of above, joint inspection with field staff maybe planned as per your convenience. In case of any quarry you may contact office of undersigned.



EXECUTIVE ENGINEER(C)-28

Vineet Dwivedi
Executive Engineer (C)-28
Govt of NCT of Dehli
Delhi Jal Board,
Sector -7, R.K. Puram, New Delhi-110022